181 Messages from

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR): The whole question of distribution of newsprint is under consideration.

MESSAGES FROM THE LOK SABHA

EXTENSION OF TIME FOR PRESENTING THE REPORTS OF THE JOINT COMMITTEES OF THE HOUSES ON THE CITIZENSHIP BILL, 1955 AND THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 1955.

SECRETARY: Sir, I have to report to the House the following two messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

I

"I am directed to inform Rajya Sabha that the following announcement was made by the Speaker in Lok Sabha at its sitting held today, the 21st November, 1955, in respect of the Joint Committee on the Citizenship Bill, 1955:—

ANNOUNCEMENT

"I have to inform the House that, as the House was not in Session, the Chairman of the Joint Committee on the Citizenship Bill, 1955, intimated to me that the Report of the Committee could not be ready for presentation by the appointed date namely, the 16th November, 1955. I have on behalf of the House granted extension of time for presentation of the Report upto this day."

Π

"I am directed to inform Rajya Sabha that the following announcement was made by the Speaker in Lok Sabha at its sitting held today the 21st November, 1955, in respect of the Joint Committee on the Code of Civil Procedure (Amendment) Bill, 1955:—

ANNOUNCEMENT

"I have to inform the House that, as the House was not in Session, the Chairman of the Joint Committee on the Code of Civil Procedure (Amendment) Bill. 1955, intimated to me on the 17th October, 1955, that the Report of the Committee would not be ready for presentation by the appointed date namely, the 15th November, 1955. I have on behalf of the House granted extension of time for presentation of the Report upto the 15th December, 1955."

PAPERS LAID ON THE TABLE

(1) REPORT OF THE TARIFF COMMIS-SION ON FAIR PRICES OF RUBBER TYRES AND TUBES

(2) REPORT OF THE TARIFF COMMIS-SION ON CONTINUANCE OF PROTECTION TO STARCH INDUSTRY

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:--

- (1) (i) Report of the Tariff Commission on the Fair Prices of Rubber Tyres and Tubes.
- (ii) Government Resolution No. C.I.24(18)/55, dated the 3rd October, 1955.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951 explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in the Library. See No. S-379/55 for (i) to (iii).]
- (2) (i) Report of the Tariff Commission on the continuance of protection to the Starch Industry.

the Lok Sabha 182

(ii) Government Resolution No. 12(2)TB/55, dated the 12th November 1955. [Placed in the Library. See No. S-388/55 for (i) and (ii).]

MINISTRY OF INFORMATION AND BROADCASTING NOTIFICATION MAKING FURTHER AMENDMENT TO THE CINE-MATOGRAPH (CENSORSHIP) RULES, 1951

Тне PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR INFOR-MATION AND BROADCASTING (SHRI G. RAJAGOPALAN): I beg to lay on the Table, under sub-section (3) of section 8 of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification S.R.O. No. 2281, dated the 11th October 1955 making further amendment to the Cinematograph (Censorship) Rules. 1951. [Placed in the Library. See No. S-389/55.]

POLICE FIRING IN BOMBAY

SHRI BHUPESH GUPTA (West Bengal): Sir, I rise to.....

(Shri V. K. DHAGE also rose to speak.)

SHRI H. D. RAJAH (Madras): Sir, I also rise to speak.....

MR. CHAIRMAN: One of you at at time.

SHRI BHUPESH GUPTA: I rise to draw the attention of the House to the tragic incidents that took place in the city of Bombay yesterday. We are shocked to learn that in the course of a single day ten people were killed and over three hundred injured as a result of police firing, over eighty persons suffering from bullet injuries. And we are also informed in the Press that the military has been called out and it has been kept in readiness to attack the people. We are sorry that public transport and other public properties were burnt and destroyed or otherwise damaged. We disapprove of such incidents and we are confident that the democratic leadership in our

country will exert all its influence to prevent a recrudescence of such incidents and carry forward the movement for the legitimate demand for the inclusion of the city of Bombay within the State of Maharashtra in a peaceful and absolutely democratic manner. But we also feel and we feel very strongly that the action of the Bombay Government has been responsible for these unhappy and tragic incidents.

MR. CHAIRMAN: No, no. You cannot enter into all those details.

SHRI H. D. RAJAH: I am sorry. On such occasions I expect the Government to give the lead by giving the facts to the House and not to force the Opposition to get a statement from the Government in this way.

M_{R.} CHAIRMAN: Order, order. Mr. Bhupesh Gupta, will you please sit down?

SHRI H. D. RAJAH: I can ask for enlightenment.

MR. CHAIRMAN: This is a matter about which we have read in the papers this morning.....

SHRI H. D. RAJAH: What has the Government to say in the matter?

MR. CHAIRMAN: Wait a minute; and there is no doubt that we all deplore the incidents which happened there. But it is a matter which essentially concerns the Bombay State. It is a matter of law and order. If the Government have any information to tell us they will keep this House informed.....

SHRI H. D. RAJAH: That is what we want.

MR. CHAIRMAN: I agree.

SHRI BHUPESH GUPTA: Sir, I have a submission. I say it is no longer a matter for the State only. The military has been called out, as you have seen in the press.